

Shri S. M. Banerjee (Kanpur): Sir, I have a submission to make. Some hon. Members have given notice of adjournment motions and calling attention notices about the indiscriminate use of DIR.

Mr. Speaker: The hon. Member knows that when one motion has been admitted, nothing else can be taken up.

Shri S. M. Banerjee: You may hold it over.

Mr. Speaker: Now, Papers to be laid on the Table. Shri Nanda.

श्री मधु लिमये (मोंघिर) : अध्यक्ष महोदय, मेरा एक प्रश्न.....

अध्यक्ष महोदय : मैं ने बहुत दफे आप से विनती की है

श्री मधु लिमये : बह दूसरी चीज के बारे में है, काम रोको प्रस्ताव के बारे में नहीं है। आज की कार्यक्रम पत्रिका पर कोई ध्यान आकर्षण प्रस्ताव नहीं है। मैं ने आज के लिए नोटिस दिया था। मैं जानना चाहता हूँ

अध्यक्ष महोदय : अगर आप को इतला नहीं मिली है तो आप इन्जार करें, इतला मिल जायेगी। अगर इतला मिल चुकी है और वह नामंजूर कर दिया गया है.....

श्री मधु लिमये : नहीं मिली है।

अध्यक्ष महोदय : अभी आप को इतला मिल जायेगी।

12.08 hrs.

PAPERS LAID ON THE TABLE

ANTI-NATIONAL ACTIVITIES OF PRO-PEKING COMMUNISTS

The Minister of Home Affairs (Shri Nanda): Sir, I beg to lay on the

Table a statement on the anti-national activities of pro-Peking Communists and their preparations for subversion and violence. [Placed in Library, see No. LT-3763/65].

Shri M. R. Masani (Rajkot): Mr. Speaker, Sir, I have a request to make. In view of the great importance of this document and the necessity of its being available to the citizens of this country, would you be kind enough under rule 382 of the Rules of Procedure to exercise your discretion and instruct that this paper may be published in the various languages of this country and may be made available for distribution and sale?

Mr. Speaker: Is it the wish of the House?

Some hon. Members: Yes.

Mr. Speaker: Then I authorise the printing and publication of this paper in various languages for distribution to the public so that every one may know what it contains.

Shri Hari Vishnu Kamath (Hoshangabad): Now, Sir, may I make a request that in view of the fact that the document deals with allegedly treasonable or traitorous activities of a certain group of people, unless the statement is too long, the whole of it or at least its salient parts may be read to the House?

Mr. Speaker: No, it has already been laid on the Table of the House.

Shri Hari Vishnu Kamath: It can be read out.

Shri H. N. Mukerjee (Calcutta Central): This document, for whatever it is worth—I do not know—it has been laid on the Table of the House. But the point is that already the Government has taken certain steps including the virtual obliteration of a recognised group in this House—a group recognised by you—which forms part

of the picture of this Parliament. This step has already been taken and the decision was arrived at when the Parliament was in session last December. A whole chain of events has taken place over this matter which certainly agitates the country. I do not deny that. But it is very important that we have an opportunity of finding out as far as we can according to our lights as to what is the truth of the matter. I am not prepared for myself to accept whatever my hon. friend, Shri Nanda, in spite of his *sadachar* campaigning says before this House. Therefore, I owe it to the House and to my country to have a discussion of whatever is being given to this country by Shri Nanda. I am not going to accept at its face value whatever he puts on the Table... (*Interruption*). I am not going to stand the kind of reaction of hon. Members... (*Interruption*).

Mr. Speaker: Order, order. Shri Mukerjee is in possession of the House. He has to be heard.

Shri H. N. Mukerjee: Certain hon. Members are already accepting as gospel truth whatever is said.

Shri Hari Vishnu Kamath: I said "Allegedly".

Shri H. N. Mukerjee: Some hon. Members are already saying that certain hon. Members of this House, hon. Members like Shri Gopalan whom we miss on the front bench, are traitors to the country. I am not going to stomach all this. I want a full dress discussion of this matter. If Government has not got the guts to go to court, at least in Parliament which is the High Court of the country we should have a discussion of this matter. I beg of you, therefore, that there must be a discussion and before any discussion is held we must not have any kind of... (*Interruption*).

Mr. Speaker: Order, order. Hon. Members should just listen to him.

श्री प्रकाशचौर शास्त्री (बिजनौर) :
प्रापति तो यह है कि . . .

अध्यक्ष महोदय : आप इस तरह न बोले चले जाएं। यह डिमांड तो जस्टीफाइड है कि डिसकशन हो, मगर यह मेरा काम नहीं है। मेरे सामने कोई मोशन आवेगा तो मैं कुछ कह सकूंगा। अभी मैं यह कैसे कह दूँ कि इस पर डिसकशन किया जाए। जिस आदमी को जरूरत हो

Anybody feeling like that, wanting to have a discussion, might give a proper notice.

Shri S. M. Banerjee (Kanpur): Government should initiate the discussion.

Mr. Speaker: I cannot ask them.

श्री बागड़ी (हिसार) : मेरा व्यवस्था का प्रश्न है।

अध्यक्ष महोदय : अगर आप चाहें तो मेरे पास नोटिस भेज दें।

If I receive any notice, I will consider it.

Shri Bhagwat Jha Azad (Bhagalpur): The statement should be read out in the House. We want it to be read since it has been strongly objected to by Professor Mukerjee.

Mr. Speaker: Order, order. I have already rejected that.

Shri Bhagwat Jha Azad: You can take the opinion of the House as to whether it should be read in the House or not. I request that the opinion of the House be taken. It cannot be treated like this.

Mr. Speaker: Should I have a document of 50 pages read out in the House?

Shri Hari Vishnu Kamath: The salient features of it.

Shri Bhagwat Jha Azad: The Home Minister should have read selected portions of this document before this House. It cannot be just laid on the Table; he must read the document.

Mr. Speaker: Order, order. Shri Bagri says that there is a point of order.

श्री बागड़ी : अध्यक्ष महोदय, सदन का यह एक कायदा रहा है कि जो ध्यान आकर्षण प्रश्न हो और उसी के ऊपर अगर मुतालिका मंत्री का ध्यान दें तो उस ध्यान आकर्षण प्रश्न को मंजूर न करते हुए, प्रश्न करने वालों को एक एक प्रश्न करने की इजाजत दी जाती है। आज के ध्यान आकर्षण प्रश्न उसी विषय में थे जिसके बारे में मंत्री महोदय ने पेपर सदन पटल पर रखा है। वे सवाल साम्यवादियों की गिरफ्तारी के बारे में थे। तो मेरा निवेदन है कि जिन के ध्यान आकर्षण प्रश्न में उनको कम से कम एक एक सवाल करने की इजाजत दी जाए।

अध्यक्ष महोदय : यह जायज मतालबा है, अगर कोई नोटिस न आया और इस पर डिसकशन न हुआ तो मैं उनको सवाल करने की इजाजत दे दूंगा, अगर इसके डिसकशन के लिए नोटिस आ गया तो इसकी जरूरत नहीं होगी, श्री बागड़ी इस बात को रियलाइज करेंगे।

श्री राम सेवक यादव (बाराबंकी) : मेरा इस सम्बन्ध में आपसे निवेदन है और आपके द्वारा सरकार से निवेदन है कि जो आज पेपर मंत्री महोदय ने सदन पटल पर रखा है वह बहुत महत्वपूर्ण है और इस पर दोनों पक्ष और विपक्ष की भावनाएं बहुत ही उत्तेजित हैं। आपने कहा कि इस पर कोई प्रस्ताव आएगा तो उस पर चर्चा स्वीकार करेंगे और उस पर बहस हो सकेगी। मेरा निवेदन है कि अगर किसी ने इस पर चर्चा मांगी तो उसके लिए मुश्किल से घंटे दो घंटे का समय दिया जाएगा। मैं आपसे और

आपके द्वारा सरकार से निवेदन करना चाहूंगा कि इस पर काफी बहस हो ताकि जो भ्रम देश में फैला हुआ है, चाहे वह किसी निर्दोष आदमी के खिलाफ हो या किसी दोषी के खिलाफ हो, उसकी सफाई के लिए आवश्यक है कि इस मामले पर हम सदन में बहस हो। मैं चाहता हूँ कि सरकार स्वयं अपने ऊपर इसकी जिम्मेवारी ले।

श्री उ० मू० त्रिवेदी (मंदसौर) : यह जो पचास पृष्ठ का प्रस्ताव हमारे सामने सभा पटल पर रखा गया है, इसमें क्या लिखा है क्या नहीं लिखा है, इसमें किस बात से हमारी सहमति है तो किस बात से हमारी सहमति नहीं है, यह नहीं कहा जा सकता। अभी यह हमारे सामने पड़ा नहीं गया है। मैं यह जानना चाहता हूँ कि अगर हम इसके सम्बन्ध में कोई खुलाशा जानना चाहें या कोई ज्ञान प्राप्त करना चाहें तो किममें पछेंगे। इसलिए यह लाजिमी हो जाता है कि हमारी सरकार खुद इस तरह का प्रस्ताव करे कि इस पर इस सदन में कम से कम एक दिन चर्चा होनी चाहिए। जो बात आज श्री हीरेन मुकर्जी ने कही कि कुछ लोग इससे राजी हैं या बेराजी हैं, इससे मैं बिल्कुल महमत नहीं हूँ। जो हमारे देश में देशद्रोही हैं हम सब उनसे नाराज हैं, उनसे कोई राजी नहीं है। हमको इस बात की परवाह नहीं है कि वे लोग हमारे पास बैठें हैं या हमारे दाएं या बाएं बैठे हैं। वह चाहे हमको गालियां दे ले, लेकिन हमको उनसे जो कहना है वह यहां भी कहेंगे और बाहर भी कहेंगे। यह बात ध्यान में रखनी चाहिए।

अध्यक्ष महोदय : इस पर अभी बहस नहीं चल सकती।

श्री प्रकाशबीर शास्त्री : अध्यक्ष जी, मैं आपके द्वारा सरकार को बड़ी नम्रतापूर्वक यह निवेदन करना चाहता हूँ कि भारत सरकार 46 करोड़ लोगों की किस्मत को अपने हाथ में लेकर उनके भविष्य को बनाना

चाहती है। मैं माननीय मंत्री महोदय से यह निवेदन करना चाहता हूँ कि कम्युनिस्ट पार्टी का इतिहास यह रहा है कि वह समय समय पर अपनी नीति में परिवर्तन करती रहती है।

अध्यक्ष महोदय : इस पर इस वक्त बहस न करें।

श्री प्रकाशबीर शास्त्री : मैं बहस नहीं करना चाहता।

अध्यक्ष महोदय : तो आप क्या चाहते हैं ?

श्री प्रकाशबीर शास्त्री : मैं सरकार की गलती की ओर आपका ध्यान आकर्षित कराना चाहता हूँ। अभी माननीय गृह मंत्री जी ने कहा कि उन्होंने जो पेपर सदन के पटल पर रखा है वह प्रो-पीकिंग साम्यवादियों की गतिविधियों के सम्बन्ध में है। पर मेरा निवेदन है कि ये प्रो-पीकिंग और प्रो-मास्को दोनों एक ही हैं। परिस्थितिबश दोनों ने अपने को भ्रमण भ्रमण कर लिया है। माननीय मंत्री महोदय जो घ्राघे वर्ग को भ्रमण रखना चाहते हैं, यह नीति की दृष्टि से भी और व्यावहारिक दृष्टि से भी उचित नहीं है।

अध्यक्ष महोदय : आप इस वक्त यह बहस न करें।

Shri N. C. Chatterjee (Burdwan): I have given a notice for adjournment motion on the Assassination of Sardar Pratap Singh Kairon....

Mr. Speaker: Probably, he did not listen to me. When one motion has been admitted, the other has been disallowed. On the assassination of Sardar Pratap Singh Kairon, I cannot allow an adjournment motion here.

Shri N. C. Chatterjee: May I make a submission?

Mr. Speaker: I would request him to come over to me and have tea with me and then I will explain it to him.

Shri S. M. Banerjee: We have been tabling the Calling Attention notices on this. Now the statement has been laid by the Home Minister. I also feel that there should be a discussion. If there are elements in the country who are traitors, I feel the whole thing should be discussed. I want to know specifically from the Home Minister, when there are so many charges against them according to him, why they are not tried in a court of law....

Mr. Speaker: That is a different thing altogether. (Interruptions).

Shri Dinen Bhattacharya (Serampore): The charges are all bogus. They are afraid of court. That is why they are producing those allegations before the court.

Mr. Speaker: Order, order.

Shri Hem Barua rose—

Mr. Speaker: Mr. Hem Barua, the whole thing is over.

Shri Hem Barua (Gauhati): This is a very serious matter.

Shri Harish Chandra Mathur (Jalore): Everybody should get an opportunity.

Mr. Speaker: I cannot give it to all. Mr. Hem Barua, there is nothing more to be said.

Shri Hem Barua: I was the first to stand.

Mr. Speaker: Does he want to say anything besides what has already been said?

Shri Hem Barua: On a previous occasion, we were given to understand that the Home Minister would submit a White Paper containing all the documents and all that evidence. Now he has laid only a statement. That will not serve the purpose. It should be a White Paper. All the relevant papers and documents should be there.

Mr. Speaker: Papers to be laid on the Table.

NOTIFICATIONS UNDER SUB-SECTION (3) OF SECTION 642 OF COMPANIES ACT, 1956

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:—

- (i) The Companies Tribunal (Appeal) Rules, 1964, published in Notification No. G.S.R. 1800 dated the 19th December, 1964.
- (ii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1965, published in Notification No. G.S.R. 97 dated the 16th January, 1965.

[Placed in Library, see No. LT-3765/65].

ANNUAL REPORT, AUDITED ACCOUNTS ETC. OF INDIAN OIL CORPORATION

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): On behalf of Shri Humayun Kabir. I beg to lay on the Table a copy each of the following papers:

- (i) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation.

[Placed in Library, see No. LT-3765/65].

Shri S. M. Banerjee: Has he withdrawn his resignation?

FOOD ADULTERATION (THIRD AMENDMENT) RULES

The Deputy Minister in the Ministry of Health (Shri P. S. Naskar): On behalf of Dr. Sushila Nayar, I beg to lay on the Table a copy of the Prevention of Food Adulteration (Third Amendment) Rules, 1964, published in Notification No. GSR 1589 dated the 31st October 1964, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

[Placed in Library, see No. LT-3766/65].

Shri Nath Pal (Rajapur): On a point of order. May I have your guidance on one point? Just now you called on Shri Alagesan to lay some papers on the Table. We, ordinary members, are under the impression that Shri Alagesan has tendered his resignation. We do not know if it has been withdrawn, and if so, when. This leads to a little confusion. May we have your guidance as to whether those hon. Ministers who have tendered their resignations have withdrawn them?

Mr. Speaker: I had not received any copy of it. Therefore, I could not say.

TWENTY-SIXTH REPORT OF LAW COMMISSION ON INSOLVENCY LAWS

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): On behalf of Shri Jaganatha Rao. I beg to lay on the Table a copy of the Twenty-sixth Report of the Law Commission on Insolvency Laws. [Placed in Library, see No. LT-3767/65].